

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 110**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Dena Bank	....	Applicant/petitioner
Vs.		
M/s. Rathi Super Steels Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: -

For the respondent

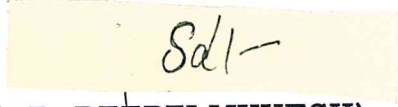
Mr. Tanmaya Mehta, Mr. A. T Patra, Mr. Adarsh  
Priyadarshi, Advs.

**ORDER**

Learned counsel for the petitioner is not present and counsel for the respondent seeks pass over which is not possible to be granted.

List on 25.01.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**